

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Petition No. 116/MP/2018

Subject : Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law as per the terms of PPA dated 1.11.2013 (PTC-PPA) executed between the Petitioner and the Respondent No. 5 and as per the terms of the back to back PPA executed by PTC with Jaipur Vidyut Vitran Nigam Limited, Ajmer Vidyut Vitran Nigam Limited, Jodhpur Vidyut Vitran Nigam Limited dated 1.11.2013..

Date of Hearing : 17.9.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Maruti Clean Coal and Power Limited

Respondents : Jaipur Vidyut Vitran Nigam Limited and Others

Parties present : Shri Matrugupta Mishra, Advocate, MCCPL
Shri Nishant Kumar, Advocate, MCCPL
Shri Aashish Anand Bernad, Advocate, PTC India
Shri Paramhans, Advocate, PTC India

Record of Proceedings

Learned counsel for the Petitioner submitted that Rajasthan Discoms and Chhattisgarh Discoms have not filed their replies despite notice. Learned counsel further submitted that the Commission in its earlier orders has already allowed most of the change in law events claimed by the Petitioner in the present Petition and some of the claims which were rejected by the Commission in its earlier orders, the Hon'ble Appellate Tribunal for Electricity has set aside the same. Learned counsel requested to take the similar view in the present Petition also.

2. Learned counsel for PTC requested for time to file its reply.

3. After hearing the leaned counsel for the Petitioner and PTC India, the Commission directed the respondents to file their replies by 30.9.2018, with an advance copy to the Petitioner, who may file its rejoinders, if any, by 7.10.2018. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission
Sd/-
T. Rout
Chief (Law)